

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-301/ND/2018**

**In the matter of:**

M/s. Mandhana Industries Ltd.  
Vs.  
Instyle Exports Pvt. Ltd.

....**Applicant**

....**Respondent**

**Under Section: 9 of IBC Code, 2016.**

**Order delivered on 03.08.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant

: Ms. Pooja Mahajan, Advocate  
Mr. Savar Mahajan, Advocate

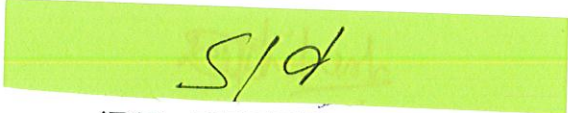
For the Respondent

: Mr. Nakul Mohta, Advocate  
Ms. Misha Rohatgi Mohta, Advocate

**ORDER**

Final Arguments heard. Learned counsel for the appellant has submitted written submissions. The learned counsel for the respondent seeks permission to file written submissions within three days. Order is reserved.

Mukesh

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**